

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.9635/2024

UNION OF INDIA MINISTRY OF HOME AFFAIRS & ORS. Appellant(s)

VERSUS

MANPAL SINGH & ORS. Respondent(s)

[Only I. A. No.1806/2026 in Civil Appeal no. 9637 of 2024 is listed under this item]

WITH

C.A. No. 9637/2024 (XIV-A)

FOR ADDITION / DELETION / MODIFICATION PARTIES ON IA 1806/2026
IA No. 1806/2026 - ADDITION / DELETION / MODIFICATION PARTIES

Date : 17-03-2026 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PRASANNA B. VARALE
[IN CHAMBER]

For Appellant(s) : Mr. Rajan Kumar Chourasia, Adv.
Ms. Satyabhama Dubey, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) : Mr. Vardhman Kaushik , AOR
Mr. Abhishek, AOR

UPON hearing the counsel the Court made the following
O R D E R

I. A. No.1806/2026 in Civil Appeal No.9637 of 2024

1. Learned counsel for the appellants, on instruction, pray for deletion of respondent No.74 from the array of parties.
2. Accordingly, Application for deletion of respondent No.74 is allowed at the wish and risk of the appellants.
3. Cause-title be amended accordingly.

(VIJAY KUMAR)
ASTT. REGISTRAR-cum-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)